

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 332

IA(com.A)- 61/2024

In

CP-211(ND)/2023

IN THE MATTER OF:

Antoni River Cruises Pvt Ltd. & Others.

.....APPLICANT/PETITIONER

SECTION

U/s -241, 242 & 244

Order delivered on 29.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Shivek Trehan, Ms. Fareha Ahmad Khan, Advocates.

For the Respondent : Mr. Aditya Kumar, Mr. Parv Verma, Mr. Asjad Hussain, Advs
For Respondent No. 2 & 3.

Mr. Pardeep Dhingra, Mr. Rajesh Agrawal,

Mr. Nishant Kumar, Mr. Nikhil Joshi,

Mr. Archit Relan - Counsels for Respondent 1

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA(com.A)- 61/2024:-

Learned Counsel appearing for the Applicant does not wish to press the present application. Learned Counsel appearing for the Respondent has no objection. Therefore, the present application is **dismissed** as not pressed with liberty to file afresh, if necessary.

CP-211(ND)/2023:-

List the matter on **22.07.2024** for arguments on the issue of maintainability.

Sd/-

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**